## <u>COURT - I</u>

#### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 175 OF 2016 & IA NOS. 385 & 519 OF 2016

#### Dated: 31<sup>st</sup> August, 2017

## Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of :

M/s Vedanta Ltd.	Ma		Appellant(s)
Odisha Electricity Regulatory	Vs. Commission	& Ors.	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Matrugupta Mishi Ms. Ananya Mohan	a
Counsel for the Respondent(s)	:	Mr. Rutwik Panda Ms. Anshu Malik for F	R.1
		Mr. R. K. Mehta Ms. Himanshi Andley	for R-2, R-4 & R-5

Ms. Kanika Singh for R.6

# <u>ORDER</u>

### I.A. No. 519 of 2016

(Appln. for deletion of Respondent Nos. 7 & 11)

Learned counsel for the appellant seeks permission to delete paragraph No. 7 of this application. Paragraph No.7 is accordingly allowed to be deleted.

In this application, it is prayed that Respondent Nos. 7 & 11be permitted to be deleted. For the reasons stated in the application, Respondent Nos. 7 & 11 are permitted to be deleted. Application is allowed. Learned counsel for the appellant is directed to file amended memo of parties and also carry out consequential amendments in the appeal within two weeks.

#### APPEAL No. 175 of 2016

IA No. 385 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for the appellant seeks three weeks time to file rejoinder. He may file the same on or before 22.09.2017 after serving copy on the other side.

List the matter on 16.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson